

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**IN THE MATTER OF:**

**(IB)-585(PB)/2017**

Aditya Birla Real Estate Fund  
Vs.

.... Applicant/Petitioner

Amrapali Smart City Developers Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 03.04.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:**

For the Applicant/petitioner : Mr. Kumar Rislav, Advocate

For the Respondent(s): Mr. Alok K. Aggarwal, Ms. Rati Tandon, Advs.  
For the Intervenor, Noida : Mr. Vishnu Sharma, Ms. Anupama Sharma,  
Ms. Sonali Negi, Advs.

**ORDER**

Pleadings are complete. However, in view of the order passed by Hon'ble the Supreme Court on 27.03.2018, hearing is deferred to 19<sup>th</sup> April, 2018.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**